

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 2399
TO BE ANSWERED ON 9TH MARCH, 2018**

REMOVAL OF EMPLOYEES

2399. SHRI Y.V. SUBBA REDDY:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether it has come to the notice of his Ministry that Government of Andhra Pradesh has removed 800 employees from various departments of AYUSH, if so, the details thereof and the reasons therefor;
- (b) whether it is a fact that the Ministry extends financial assistance to supporting staff under National Rural Health Mission and asked the Government of Andhra Pradesh to appoint doctors so that it can provide funds to supporting staff, if so, the details thereof; and
- (c) whether the Government has any proposal to reconsider extending financial assistance till doctors are appointed in AYUSH hospitals and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a): Public health being a State subject, the primary responsibility to provide health care services lies with the respective State Governments. However, as informed by the State of Andhra Pradesh, they have issued Memo No. 3353/A2/NRHM/2016 dated 20.04.2017 stating that it is not feasible to continue with the services for the (716) para medical staff where there are no Medical Officer and informed the Regional Deputy Directors may intimate the same to all para medical staff working in AYUSH facilities, where there are no Medical Officers under National Rural Health Mission Scheme.

(b) & (c): Public health and hospital being a State subject, the primary responsibility to provide health care services lies with the respective State Governments. However, under the National Health Mission (NHM), financial and technical support is provided to States/UTs for strengthening their healthcare systems based on the requirements posed by the States/UTs in their Programme Implementation Plans (PIPs) within their overall resource envelope. This support, inter alia, includes support for mainstreaming of AYUSH through co-located facilities and health human resource for AYUSH services on contractual basis. Further, being a State subject, all administrative and personnel matters pertaining to health human resource (Health HR) too fall within the jurisdiction of the respective State Governments and Government of India does not directly appoint or remove any Health HR in any State/UT under NHM.

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